

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

ROC.NO.349/SO/2025

Date. 14.07.2025

CIRCULAR NO. 9 /2025

Sub: High Court of Andhra Pradesh – Order dated 22.04.2025 in SMWP (C) No.7 of 2024 of Hon'ble Supreme Court of India – Issuance of practice directions to ensure that material details are disclosed while filing claim applications under Section 166(1) of Motor Vehicles Act — Reg.

Ref: Mail dated 23.04.2025 along with copy of Order dated 22.04.2025 in SMWP (C) No.7 of 2024 of Hon'ble Supreme Court of India.

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In pursuance of the direction given by Hon'ble Supreme Court in Suo-motu Writ petition (C) No.7 of 2024 (In Re: Compensation with Motor Accident Claims Tribunals and Labour Courts) High Court of Andhra Pradesh has been issuing the following practice directions to Motor Accident Claims Tribunals/courts taking up Motor Accident Claims cases in Andhra Pradesh to implement them while registering and disposing of the claim petitions under Motor Vehicles Act, till the State Government would amend the Andhra Pradesh Motor Vehicle Rules as per directions of Hon'ble Supreme Court.

1. At the time of registering the claim petitions under Motor Vehicles Act, 1988 and Rule 455 of Andhra Pradesh Motor Vehicle Rules, Claims Tribunal shall insist the claimant to incorporate;
 - (i) Names and addresses (local and permanent) of the injured persons/deceased persons/ the owners of the damaged property, as the case may be, their Aadhar and PAN details, Bank account particulars, cell phone number and email-id, if any, in the long cause title;
 - (ii) Names and addresses (local and permanent) of the owner, driver and insurer of the vehicle involved in the accident and their Aadhar and PAN details and email-id, if any, as practical as possible, in the long cause title;

- (iii) In case, particulars as required under directions (i) and (ii) are not furnished in the claim petition, claims tribunal which would register the claim petitions shall return the claim petition to comply the requirements and after complying the objections, register the claim petition(s).
2. At the time of passing an interim or final award for grant of compensation, the Claims Tribunal shall call upon the person or persons held entitled to receive compensation, to produce their bank account details along with either a certificate of the banker giving all details of the bank account of the person or persons entitled to receive the compensation including IFS Code, or a copy of a cancelled cheque of the bank account.
 3. At the time of passing an interim or final award for grant of compensation, Claims Tribunal shall call upon the claimants to produce the documents referred in direction No.(i) of these directions within a specified reasonable time;
 4. At the time of passing the final award or interim award, Claims Tribunal shall further direct the persons entitled to receive compensation to keep on updating information regarding the bank accounts, email id, Phone number etc, in case there is any change;
 5. At the time of passing a consent award or consent order, the Claims Tribunal may direct for deposit of the compensation amount ordered to be released to the claimants directly to the bank accounts of the persons held entitled to receive compensation. However, the consent terms must contain all relevant account details of the persons entitled to receive compensation in accordance with clause (i) of directions. The account details can also be incorporated in the order passed for disbursement of the amount on the basis of a compromise between the parties.
 6. Claims Tribunal at the time of passing final award or interim order by giving permission to withdraw any portion of compensation amount, shall,

in the ordinary course, pass an order for transfer of such amount/amounts directly to the bank account(s) of the person/s entitled to receive compensation as per the account details furnished in the award.

7. If there is a long gap between the date of furnishing the account details and the date of filing application for withdrawal of the amount, the Claims Tribunal shall get fresh account details of the claimant(s);
8. Whenever the Claims Tribunal passes an order for deposit of compensation amount with the Tribunal, there shall be a direction issued to invest the amounts to be deposited in fixed deposit with any nationalised bank and the fixed deposit shall be with the standing instructions to the bank to renew the same after periodical intervals till further orders are passed by the Tribunal;
9. In the event, the claim is settled before Lok-adalat, the Lok-adalat bench shall pass the award by applying these directions, as if, it were the award passed on merits ; and
10. It shall be the duty of the Chairman of Claims Tribunal or the members of Lok-Adalat Bench to verify from the certificate issued by the banker and ascertain whether the account is of the persons held entitled to receive compensation, as the case may be.

All the Unit Heads are requested to see that the above practice directions are observed by all the Motor Accidents Claims Tribunals scrupulously.


REGISTRAR GENERAL

To:

1. The Registrar (I.T. cum C.P.C.), High Court of Andhra Pradesh, for taking necessary action and with a request to direct the concerned to upload the said circular in the High Court's website.
2. All the Unit Heads in Andhra Pradesh, with a request to cause circulation of the same among all the Chairmen, Motor Accident Claims Tribunals and other Judicial Officers working in their respective units.